

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

46. IA(COMPANIES.ACT)/ 123(MB)2023  
IN  
C.P.(CAA)/221(MB)2023  
IN  
C.A.(CAA)/182(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.11.2023

NAME OF THE PARTIES: Apac Housing Finance Private Limited

SECTION: 230-232 OF THE COMPANEIS ACT, 2013. RULE 11 OF NCLT.

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**ORDER**

1. Ld. Counsel for the Petitioner Company present but appearance is not given in the appearance sheet. None present on behalf of the RD.
2. Counsel for the Petitioner submits that they have filed the reply to the report submitted by the RD. RD is directed to submit supplemental, if any to the reply submitted by the Petitioner within one week.
3. List this matter for further consideration on 29.11.2023.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)